

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 4119
ANSWERED ON 10TH AUGUST, 2017

MAINTENANCE OF NHS

4119. SHRIMATI RITI PATHAK:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the private companies who do not work in accordance with the provisions of the tender regarding the maintenance and repair of National Highways (NHs) are subjected to payment of damages and penalties;
- (b) if so, the details thereof;
- (c) the amount of damages and penalties imposed on such private companies during the last three years, company-wise and the place where these companies were operating; and
- (d) the corrective measures taken to ensure quality work in accordance with the provisions of tender with regard to maintenance and repair?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) Yes Madam. Private companies who do not work in accordance with the provisions of the tender regarding the maintenance and repair of National Highways (NHs) are subjected to payment of damages and penalties.

(b) There are contractual provisions for damages and penalties to be paid by concessionaires for NH projects in PPP mode in case they do not work in accordance with provisions related to maintenance and repair of NHs.

(c) to (d) For BOT (Annuity) Projects - The maintenance & repair works are being carried out as per the provisions of the Concession Agreement.

For BOT (Toll) Projects - To ensure that the maintenance & repair works are being carried out as per the provisions of the Concession Agreement, Consultants are engaged, who inspect the site from time to time and notify the Concessionaire for corrective measures.
